

(a) whether the Government have formulated any scheme to provide assistance or bank loans to the Scheduled Castes/Scheduled Tribes and other backward classes in Orissa to remove poverty during the current year; and

(b) if so, the total amount proposed to be spent by the Government on the scheme and the details in this regard district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b) The Integrated Rural Development Programme (IRDP) is the major programme of the Central Government to assist selected families of target groups in rural areas to cross the poverty line by taking up self-employment ventures. The programme provides that not less than 50% of the families assisted under it should belong to SC/ST and not less than 50% of assistance provided by Government should also go to these categories. For the year 1991-92, Department of Rural Development of the Government which administers the programme, have provisionally allocated a target of 1,08,539 families to the State of Orissa and made the budgetary allocation of Rs. 33.92 crores which will be shared equally by Central and State Government. In addition to the above, the banks also participate in the programmes and schemes sponsored by the Govt. such as SEEUY, SEPUP and DRI, to promote self-employment ventures under which concessional credit is also available to SC and ST. The State Government has also set up a SC &

ST Development Finance Corporation to improve the financial condition of members of SC/ST.

[English]

REVIVAL OF SICK UNITS BY BIFR

1398. SHRI BALRAJ PASSI : Will the Minister of FINANCE be pleased to state :

(a) the number of cases of sick units considered and disposed of by the Board for Industrial and Financial Reconstruction from January to June, 1991, state-wise;

(b) the number of cases out of these in which BIFR has recommended for winding up/liquidation;

(c) the number of cases in which revival packages have been suggested; and

(d) the action taken by the concerned banks/institutions for revival of units referred to in part (c) above ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (c) Details of the state-wise break-up of the number of cases of sick units considered and disposed of (including those recommended for winding up/liquidation) by BIFR during the period January to June, 1991 are provided in the statement given below.

(d) As soon as a package is sanctioned by BIFR, all parties concerned, including banks and financial institutions, are expected to implement their part of the package promptly.

STATEMENT

B.I.F.R.

Disposal between 1-1-91 and 30-6-91

State	Under Section				
	17(1)	18(4)	17(2)	20(1)	Total
1	2	3	4	5	6
Andhra Pradesh	3	4	4	3	14
Bihar	—	1	0	2	3
Goa, Daman & Diu	—	1	0	0	1
Gujarat	1	6	4	1	12
Haryana	—	1	—	2	3

1	2	3	4	5	6
Himachal Pradesh	—	1	1	0	2
Jammu & Kashmir	—	0	1	0	1
Kerala	2	2	1	0	5
Karnataka	2	2	1	2	7
Madhya Pradesh	—	0	2	3	5
Maharashtra	—	8	1	5	14
New Delhi	—	0	0	1	1
Orissa	1	3	1	0	5
Rajasthan	1	3	0	4	8
Tamilnadu	—	3	1	4	8
Uttar Pradesh	—	5	0	3	8
West Bengal	2	6	0	9	17
Total	12	46	17	39	114

17(1) Dismissed as not maintainable.

18(4) Schemes sanctioned for revival.

17(2) Approval accorded for Companies' Scheme

20(1) Recommended to the High Court for Winding up.

[*Translation*]

WIDENING OF NATIONAL HIGHWAY PASSING THROUGH NORTH BIHAR

1399. SHRI SURYA NARAYAN YADAV : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Union Government propose to widen and develop the National Highways passing through North Bihar;

(b) if so, the amount sanctioned therefor; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) Development of National Highways is a continuous process and improvement works are taken up keeping in view the existing conditions of the National Highways, traffic intensity, inter-se priority of works on all-India basis, Plan outlays, availability of funds etc.

National Highways No. 28, 28-A and part of National Highway No. 31 (total length 567 km.) serve North Bihar. During the last three years (1988-89 to 1990-91) widening in 4 kms. and strengthening in 115 kms. have been sanctioned at a total cost of Rs. 1615 lakhs.

[*English*]

RESERVATION FOR WOMEN IN PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES

1400. SHRIMATI SUMITRA MAHAJAN :

SHRIMATI MAHENDRA KUMARI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to reserve Parliamentary and Assembly constituencies for women in proportion to their population;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) No, Sir.

(b) Does not arise.

(c) This matter was examined by the Committee on Electoral Reforms, 1990,